

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6269/2015

STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH Respondent(s)
(with appln. (s) for exemption from filing O.T.)

WITH

SLP(Cr1) No. 6868/2015

(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for exemption from filing O.T. and Office Report)

Date : 24/10/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Aishwarya Pathak, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. A.C. Boxipatro, Adv.
Mr. Apoorv Kurup, Adv.

For Respondent(s)

Mr. Mohit Singh, Adv.
Mr. Sudhir Naagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.) No.6269/2015

Sole respondent has already filed counter affidavit.

SLP(Cr1) No. 6868/2015

The Ld. Counsel for respondent No.2 adopts counter affidavit filed on behalf of the sole respondent in the first matter on behalf of respondent No.2 also in this matter.

The Ld. Advocate, Mr. Aishwarya Pathak, appearing on behalf of Mr. Ardhendumauli Kumar Prasad, Advocate-on-Record

appears for respondent No.1. He seeks time to file vakalatnama and counter affidavit. Be filed within four weeks' time.

List again on 15.12.2016.

(PAWAN DEV KOTWAL)
Registrar